

ITEM NO.3 Court 4 (Video Conferencing) SECTION III

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).17130/2021

(Arising out of impugned final judgment and order dated 23-07-2021 in SCA No. 7585/2021 passed by the High Court of Gujarat at Ahmedabad)

THE SURAT PARSI PANCHAYAT BOARD & ANR. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.138515/2021-EXEMPTION FROM FILING O.T. and IA No.138688/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Fali S. Nariman, Sr. Adv.  
Mr. Debmalya Banerjee, Adv.  
Mr. Zerick Dastur, Adv.  
Mr. Rohan Sharma, Adv.  
Mr. Kartik Bhatnagar, Adv.  
Mr. Nicholas Choudhury, Adv.  
Mr. Anmol, Adv.  
Mr. Ujjwal Singh, Adv.  
Mr. Subhash Sharma, Adv.  
Ms. Palak Agrawal, Adv.  
Ms. Smriti Singh, Adv.  
Mr. Kushal Shah, Adv.  
For M/S. Karanjawala & Co.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 Issue notice.
- 2 Liberty to serve the Central Agency, in addition.

- 3 List the Special Leave Petition on 10 January 2022.

**(SANJAY KUMAR-I)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**COURT MASTER**